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IN THE HIGH COURT OF DELHI AT NEW DELHI

19-24

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ITA 425/2015

PR. COMMISSIONER OF INCOME TAX-6 Appellant
Through: Mr. Kamal Sawhney, Senior Standing
counsel.

versus

NAZAR TRADING PVT. LTD. Respondent
Through: Mr. Prakash Kumar, Advocate.

With

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ITA 426/2015

PR. COMMISSIONER OF INCOME TAX -6 Appellant
Through: Mr. Kamal Sawhney, Senior Standing
counsel.

versus

NAZAR TRADING PVT. LTD. Respondent
Through: Mr. Prakash Kumar, Advocate.

With

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ITA 427/2015

PR. COMMISSIONER OF INCOME TAX -6 Appellant
Through: Mr. Kamal Sawhney, Senior Standing
counsel.

versus

NAZAR TRADING PVT. LTD. Respondent
Through: Mr. Prakash Kumar, Advocate.

With



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IT A 428/2015

PR. COMMISSIONER OF INCOME TAX -6 Appellant
Through: Mr. Kamal Sawhney, Senior Standing
counsel.

versus

NAZAR TRADING PVT.LTD Respondent
Through: Mr. Prakash Kumar, Advocate.

With

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IT A 429/2015

PR. COMMISSIONER OF INCOME TAX -6 Appellant
Through: Mr. Kamal Sawhney, Senior Standing
counsel.

versus

NAZAR TRADING PVT. LTD. Respondent
Through: Mr. Prakash Kumar, Advocate.

And**IT A 430/2015**

PR. COMMISSIONER OF INCOME TAX-6 Appellant
Through: Mr. Kamal Sawhney, Senior Standing
counsel.

versus

NAZAR TRADING PVT. LTD. Respondent
Through: Mr. Prakash Kumar, Advocate.

CORAM:**DR. JUSTICE S.MURALIDHAR**



MR. JUSTICE VIBHU BAKHRU

ORDER

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14.10.2015

1. Mr. Kamal Sawhney, learned Senior standing counsel for the Revenue states that on account of the errors in the memorandum of appeals, he needs to withdraw these appeals with liberty to file fresh appeals.
2. Dismissed as withdrawn with liberty as prayed for.
3. It is made clear that grant of liberty will not be construed as the Court having expressed an opinion on issues of maintainability and delay in regard to the appeals that will be filed hereafter.

A handwritten signature in black ink, appearing to be 'S. Muralidhar'.

S.MURALIDHAR, J

A handwritten signature in black ink, appearing to be 'Vibhu Bakhru'.

VIBHU BAKHRU, J

OCTOBER 14, 2015
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